

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 11/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period of 8 assets covered under “Establishment of Pooling Stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhattisgarh (Set A/ DPR-1)”.

Date of Hearing : 26.2.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member

Petitioner : Powergrid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited & 50 others

Parties present : Shri R.B. Sharma, Advocate, BRPL & BYPL
Shri Mohit Mudgil, Advocate, BYPL & BYPL
Shri S. S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri B. Dash, PGCIL
Shri Amit Jain, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Asset-A:400 kV D/C Raipur (Existing) - Raipur PS (Durg) Transmission Line along with associated bays, Asset-B:400 kV D/C Raigarh PS (Near Kotra)–Raigarh (Existing) Sub-station Transmission Line along with associated bays, Asset-C:765 kV D/C Raigarh PS (Near Kotra)-Raipur PS (Durg) Transmission Line along with associated bays, Asset-D:765/400 kV, 1500 MVA, ICT-I with Spare unit and 765 kV, 240 MVAR Bus Reactor with Spare unit at Raigarh PS (near Kotra) along with associated bays, Asset-E:765/400 kV, 1500 MVA, ICT-II and 400 kV, 80 MVAR Bus Reactor at Raigarh Pooling Station (near Kotra) along with associated bays and 765 kV, 3x80 MVAR, Shunt Reactor for 765 kV, D/C Raigarh PS (near Kotra)-Raipur PS (Durg) ckt.-I charged as bus reactor along with associated bays, Asset-F:765/400 kV, 1500 MVA, ICT with Spare unit and 765 kV, 240 MVAR Bus Reactor with Spare unit at Raipur



Pooling Station (Durg) along with associated bays, Asset-G:765/400 kV, 1500 MVA, ICT-III at Raigarh Pooling Station (near Kotra) along with associated Bays, Asset-H:765/400 kV, 1500 MVA, ICT-IV at Raigarh Pooling Station (near Kotra) along with associated Bays & 765 kV, 3x80 MVAR, Shunt Reactor for 765 kV, D/C Raigarh PS (near Kotra)–Raipur PS (Durg) ckt.-II charged as Bus Reactor along with associated bays under Establishment of Pooling Stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhattisgarh (Set A/ DPR-1) in Western Region. He submitted that the instant assets were put into commercial operation during the 2014-19 tariff block. He further submitted that tariff of the aforesaid assets for the 2014-19 period was determined vide order dated 20.6.2016 in Petition No. 49/TT/2016. He submitted that as per RCE there is no cost over-run. The asset-wise details of additional capitalization for 2014-19 period have been furnished. He submitted that they may be given two weeks' time to file rejoinder to the reply filed by UPPCL, MPPMCL and BYPL and BRPL.

2. Learned counsel for BRPL and BYPL submitted that the Petitioner be directed to mention specifically as to whether any income was earned by the Petitioner by sharing the OPGW links. He further submitted that the effective tax rate for 2015-16, 2016-17, 2017-18 and 2018-19 is nil and the effective tax rate of the Petitioner in consolidated business is 8.07%. He submitted that the actual tax paid by the Petitioner on income from the other business like consulting, communication, planning and designing of national/inter-national projects etc. is required to be excluded for computation of the effective tax rate and only thereafter the differential tariff on account of true up ROE based on effective tax rate as sought by the Petitioner may be allowed. He submitted that initial spares be allowed in terms of Regulation 13 of 2014 Tariff Regulations. He also submitted that the claim for additional capitalization on accrual IDC is de hors Regulation 14 of the 2014 Tariff Regulations, hence the same be disallowed.

3. The Commission directed the Petitioner to submit the following information, on affidavit, by 12.3.2020 with an advance copy to the Respondents:-

- (a) Asset-wise details in Form-12B
- (b) Asset-wise details in Form-13 indicating the head-wise Plant and Machinery cost as on cut-off date excluding IDC, IEDC, land cost and cost of civil works alongwith head-wise break-up (i.e. transmission line, Sub-station, PLCC, etc.) of IDC and IEDC.

4. The Commission permitted the Petitioner to file rejoinder to the reply of BRPL & BYPL, UPPCL and MPPMCL by 12.3.2020. The Commission further directed the Petitioner to adhere to the specified timeline and further observed that no extension of time shall be granted.



5. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

